(9e)

HOME DEPARTMENT

Mantralaya, Bombay-400 032, dated the 20th April 1981

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PRISONS ACT, 1894.

No. RJM.0479/1(578)-PRS.2 :- In exercise of the powers conferred by clauses (11), (27) and (28) of section 59 of the Prisons Act, 1894 (IX of 1894), in its application to the State of Maharashtra and of all other powers enabling it in that behalf, the Government of Maharashtra hereby makes the following rules - further to amend the Maharashtra Prisons (Diet for Prisoners) - Rules, 1970, as follows, namely:-

1. These rules may be called the Maharashtra Prisons (Diet for Prisoners) (Amendment) Rules, 1981.

2. In rule 14 of the Maharashtra Prisons (Diet for prisoners) Rules, 1970 (hereinafter referred to as "the principal rules") sub-rule (2) shall be deleted.

3. In rule 17 of the principal rules, the words, brackets - and figures "of the same class (I or II) to which they respectively belong" shall be deleted.

4. In the Appendix to the principal rules, in the headings " "Diet Scale No.I for the following Class-II prisoners" and "Diet Scale No.2 for the following Class-II prisoners", the word and figure "Class-II" shall be deleted.

5. In the Appendix to the principal rules, in the heading - "Diet Scale No.3 for Class-I convicted prisoners and Class-I -- undertrials", the words and figure "Class-I convicted Prisoners and" shall be deleted.

By order and in the name of the Governor of Maharashtra.

Sd/-x-

M.S. CHITALE,
Assistant Secretary to Government.

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No. MJM/1561/III/Desk.5. Poona. Dated. 14-8-1981

Copies forwarded with compliments for information, -- guidance and necessary action to :-

1) All Dy.Inspector General of Prisons
2) All Superintendents of Central and District Prisons and the Superintendent, Ratnagiri Special Prison.
3) The Principal, Borstal School, Kolhapur.

U Shinde 14/8/81.

for Inspector General of Prisons, Maharashtra.

Ram/Aug.13.